

**Central Administrative Tribunal
Principal Bench, New Delhi**

**OA No. 1437/2019
MA No. 1602/2019**

New Delhi this the 8th May, 2019

**Hon'ble Sh. Pradeep Kumar, Member (A)
Hon'ble Sh. Ashish Kalia, Member (J)**

1. Anjali Mallick Chowdhury (All Group 'C')
Aged about 56 years
W/o Sh. Debasish Mallick Chowdhury
Welfare Officer
Indian Red Cross Society
R/o C/o 410-A, Mall Enclave,
13, Khudiram Bose Lane,
Mall Road, Kolkatta
2. Sabita Chaki,
Aged about 56 years
W/o Sh. Amitava Chaki
Welfare Officer
Indian Red Cross Society
R/o C-5, Vidyasagar Niketan,
Salt Lake, Sector-1, Kolkatta
3. Tapati Majumder,
Aged about 54 years
W/o Sh. J.P. Majumder
Welfare Officer
Indian Red Cross Society
R/o Nursing Officer Mess,
MH Namkum, Ranchi, Jharkhand

... Applicants

(By Advocate: Sh. Anil Singal)

VERSUS

1. Union of India
Through its Secretary,
Ministry of Health & Family Welfare,
Nirman Bhawan, New Delhi

2. Indian Red Cross Society,
Through its Secretary General,
Red Cross Road, New Delhi.

...Respondents

(By Advocate: Sh. Ashok Kumar)

ORDER (ORAL)

Hon'ble Sh. Ashish Kalia, Member (J):

The present OA is filed by the applicant seeking following reliefs:-

“(a) To call for records and direct the respondents to grant to the applicants PB-3 Rs. 15,600/- and GP Rs. 5400 w.e.f. 1.1.2006 with all consequential benefits.

(b) To award costs in favor of the applicant and

(c) To pass any order or orders, which this Hon'ble Tribunal may deem just & equitable in the facts & circumstances of the case.”

2. The facts of the case are that:-

(i) The applicants were appointed in the Red Cross Society under the Ministry of Health and Family Welfare.

(ii) The applicants' services were regularised on the post of Welfare Officer in terms of Recruitment Rules dated 01.01.1986. However, they were granted pay scale of Rs. 3050-4590 instead of pay scale attached to the post of Welfare Officers under the Government of India whereas in the other Departments for the similar post, the Pay Scale is being granted Pay Band-3 @ Rs.15600/- total Rs. 39100/- with Grade Pay Rs. 5400/-.

3. Being aggrieved by this, the applicants approached the Tribunal. Counsel for applicant at the bar has drawn our attention to Annexure A-2 (Page No. 18) where legal notice has been issued to the Departments. But this Tribunal is of the view that the applicant should have filed a representation through Proper Channel.

4. We, hereby, dispose of the OA at the admission stage with the direction to the applicant to make a detailed representation to the Department concerned within a period of two weeks.

On receipt of representation by the Department, it may take appropriate view, thereafter, within six weeks.

6. In case the grievance is not met with, the applicant may approach this Tribunal by filing a fresh application.

7. Hence, OA and MA is disposed of. No order as to costs.

(Ashish Kalia)
Member (J)

(Pradeep Kumar)
Member (A)

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